

lay on the Table a copy each of the following papers under sub-section (1) of section 27 of the Institutes of Technology Act, 1961:—

- (1) Statutes of the Indian Institute of Technology, Madras. [Placed in Library. See No. LT-2159/63].
- (2) Statutes of the Indian Institute of Technology, Kharagpur. [Placed in Library. See No. LT-2160/63].
- (3) Statutes of the Indian Institute of Technology, Bombay. [Placed in Library. See No. LT-2161/63].
- (4) Statutes of the Indian Institute of Technology, Kanpur. [Placed in Library. See No. LT-2162/63].
- (5) Statutes of the Indian Institute of Technology, Delhi. [Placed in Library. See No. LT-2163/63].

INDIA'S NOTE TO PAKISTAN

Shri Satya Narayan Sinha: On behalf of Shrimati Lakshmi Menon, I beg to lay on the Table a note dated the 13th December 1963, delivered by the Indian High Commission, Karachi, to the Ministry of External Affairs, Government of Pakistan, Karachi. [Placed in Library. See No. LT-2164/63].

STATEMENT CORRECTING ANSWER TO QUESTION

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to lay on the Table a statement correcting the reply given on the 4th December 1963, to a supplementary by Pandit D. N. Tiwary on Starred Question No. 367 regarding warning to certain newspapers under DIR. [Placed in Library. See No. LT-2165/63].

REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION

Dr. M. M. Das: I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi (English and Hindi versions) for the year ending the 31st March 1963, along with the audited accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2166/63].

RULES UNDER DIA

The Minister of Planning (Shri B. R. Bhagat): On behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table a copy each of the following Rules under section 41 of the Defence of India Act, 1962:

- (i) The Defence of India (Twelfth Amendment) Rules, 1963, published in Notification No. G.S.R. 1815 dated the 20th November, 1963.
- (ii) The Defence of India (Thirteenth Amendment) Rules, 1963, published in Notification No. G.S.R. 1849 dated the 30th November, 1963.

[Placed in Library. See No. LT-2167/63].

12.35 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of rule 123 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th December, 1963, agreed without any amendment to the Central